Dadhapara stati >ns. Further action is being taken by the South-Eastern Railway Administra ion to open the halt as early as

(c) Does not arise.

#### DELAY IN PAYMENT OF PROVIDENT F\ ND DUES

- 4. SHRI J. B. TILAK: Will the Minister of RA LWAYS be pleased to
- (a) whether i is a fact that under the Railway Pn vident Fund Act, after an employees re ires, the interest on his provident fund dues is allowed to accrue upto the n onth of tender of payment or for si. months, whichever is earlier;
- (b) whether t tis limit of six months does not operat: strictly in respect of employees, the >ayment of whose provident funds d ies is delayed beyond six months for no fault of theirs:
- (c) what is th,: number of cases during the last 20 ears in which the payment of provid nt fund dues was delayed beyond s c months, Zonal Railway-wise; and
- (d) what is th: amount of interest in respect of such cases which Government have earned because of this delay in payment ol' t e provident fund dues?

THE MINIS ER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON): Ca) Yes.

- (b) Limit of six months is relaxed, upto one year, o i merits where payment is delayed for ne fault of the subscriber.
- (c) and (d) Ti e information is being collected and will be placed on the Table of the Ra ya Sabha.

## HARYANA PLEA IOR TRACTOR PLANT AT I IN.TORE

- 5. SHRI K. S UND ARAM: Will the Minister of LOPMENT, INDUSTRIAL DEVE **INTERNAL TRADE** AND COMPANV AFFAIRS be pleas ed to state:
- (a) whether t le Chief Minister of Haryana has un ed the Union Government to sanction the plans of H.M.T. for the manufac ure of 20 H.P. tractor with Czech coll; boration at its unit in Pinjore; and

(b) if so, the reaction of the Centre in this regard?

MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI (SHRI FAKHRUDDIN ALI AHMED): (a) Yes,

(b) The matter is under consideration.

## **NEW COMPANIES**

# 6. SHRI THILLAI VILLALAN : SHRI S. SIVAPRAKASAM:

Will the Minister of INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any new companies were started in different States during 196X-69 under the Comnanies Act, 1956; and
- (b) if so, the details of those companies started in the States of Tamil Nadu and Pondicherry?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL AND COMPANY AFFAIRS TRADE (SHRI FAKHRUDDIN ALI

AHMED): (a) Yes, Sir. 1138 companies were registered in different States and Union Territories of India during 1968-69 under the Companies Act, 1956.

(b) During he year, 95 companies were registered in the State of Tamil Nadu and 4 in the Union Territory of Pondicherry. The information regarding the names of these companies, the addresses of their registered offices, authorised capital and industrial code number has been published in the is^cs of this Ministry's publication entitled "Quarterly Blue Book on Joint Stock Companies in India" for the year 1968-69.

## PROBE INTO IRREGULARITIES OF BUSINESS HOUSES

- 7. SHRI K. SUNDARAM: Will the Minister of LOPMENT, INDUSTRIAL DEVE INTERNAL **TRADE** AND COMPANY AFFAIRS be pleas ed to state:
- (a) whether Government have taken any decision to set up a Commission to probe into the irregularities committed by various business houses;